

GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
DEPARTMENT OF ELECTRONICS & INFORMATION TECHNOLOGY

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4119**  
TO BE ANSWERED ON: 23.12.2015

**RESTRICTIONS REGARDING CYBER COMMUNICATIONS**

**4119 SHRI A. ARUNMOZHITHEVAN:**

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has made it mandatory to keep a copy of all communications in the cyber space including e-mails and chats for a period of 90 days ;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has made some regulations so that this policy does not impact the common man; and
- (d) if so, the details thereof?

**ANSWER**

MINISTER FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)

(a) (b) (c) and (d): No, Sir. However, the Government recognises the need for protecting/securing data, sensitive personal information, and transactions on the internet and ensuring the integrity of nationally critical information systems and networks. In this direction, the Information Technology Act 2000 provides for secure use of Electronic Media and Promotion of E-Governance and E-Commerce, with prescribed modes or methods for encryption. The Government fully respects the upholding of right to privacy of citizens and acknowledges the need for protection of private data against misuse. There is no intention by the Government to implement a policy breaching the right to privacy of citizens.

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